

nisation has also stated that there is nothing on their record to suspect that Shri Pandya has been living beyond his normal means.

Sub-standard Medicines in CGHS Dispensaries

11254. CHAUDHURY BRAHM PRAKASH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it has come to the notice of the Government that sub-standard medicines are supplied to patients at CGHS dispensaries except some VIP dispensaries;

(b) what is the authority to check the standard of medicines being supplied to the patients through CGHS dispensaries;

(c) whether it is also a fact that medical officers are not allowed to prescribe certain medicines and those medicines are prescribed only by the Medical Officers-in-Charge of the dispensaries and if so, the names of such medicines and reasons for the same;

(d) whether the Government considers the medical-officers incompetent to prescribe such medicines; and

(e) if not whether this distinction is proposed to be removed and if so, when?

THE MINISTER OF PARLIAM-
ENTARY AFFAIRS AND LABOUR:
(SHRI RAVINDRA VARMA):

(a) No, Sir, There are no V. I. P. dispensaries under the CGHS and there is no difference in the standard of medicines supplied to the patients in the various CGHS dispensaries.

(b) When a supply of medicine is received in the CGHS Medical Store Depot, random samples are sent for testing to the Government Drug Testing Laboratories and the supply is accepted only when it has passed the test.

(c) & (d): Certain medicines which are placed in the specialist List of the CGHS Formulary can only be prescribed by a Specialist or the Medical Officer Incharge. A list of such medicines is laid on the Table of the House. ([Placed in Library. See No. LT-4536/79])

Medicines in this category are costly and it is considered essential to keep some control on the expenditure. Therefore all the medical officer are not permitted to prescribe these medicines.

(e) There is no such proposal.

Action against RPF, Bihar

11255. SHRI SHIV NARAYAN SARSONIA: Will the Minister of PARLIAM-
ENTARY AFFAIRS AND LAB-
OUR be pleased to state:

(a) whether on receipt of complaints with specific instances and documentary evidence from the MPs against the Regional Provident Fund Commissioner, Bihar the then Central Provident Fund Commissioner and Deputy Central Provident Fund Commissioner, visited Patna and found him guilty and transferred him from Patna to Jaipur; and

(b) if so, what action Government have taken against him for misusing of his powers. What are the facts of the case and whether the Government will make fair enquiry and take necessary action immediately?

THE MINISTER OF STATE IN
THE MINISTRY OF LABOUR & PAR-
LIAM-ENTARY AFFAIRS. (DR. RAM
KRIPAL SINHA): The Employees
Provident Fund Authorities have re-
ported as follows:—

(a) Some complaints against the then Regional Provident Fund Commissioner, Bihar, were made by some Members of Parliament in 1974. These were looked into by the then Addi-

tional Central Provident Fund Commissioner who visited Patna in September, 1974. He reported that there had not been any serious lapses on the part of the Officer though there had been a certain amount of tactlessness and certain procedural irregularities. In December, 1974, the Central Provident Fund Commissioner made a number of proposals for transfers and these included the transfer of the officer from Patna to Jaipur. He was transferred accordingly.

(b) Does not arise.

Posts of Homoeopathic, Ayurvedic and Unani Physicians in CGHS

11256. SHRI K. LAKKAPPA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there are posts of Homoeopathic, Ayurvedic and Unani Physicians in CGHS.

(b) whether there are officers holding the posts of Assistants, Advisor,

Deputy Adviser and Adviser in these systems in his Ministry;

(c) whether Annual Confidential Reports of ISM and Homoeopathic Physicians in CGHS are written and reviewed by officers belonging to Modern System of Medicine;

(d) whether all CGHS dispensaries in ISM and Homoeopathy are functioning under the administrative control of officers belonging to Allopathy;

(e) whether ISM and Homoeopathy are considered to be inferior to Allopathic systems of medicine; and

(f) if not, the action proposed to be taken by Government to remove these anomalies?

MINISTER FOR PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA: (a) Yes, Sir.

(b) The position in this regard is as under:—

Designation of the post	Sanctioned strength	Filled	Vacant
<i>ISM Division :</i>			
Adviser (ISM)	One	One	..
Deputy Adviser (Ay.)	Two	Two	..
Assistant Adviser (Ay.)	One	..	One
<i>Homoeopathy :</i>			
Honorary Adviser (Homoeo.)	One	One	..
Deputy Adviser (Homoeo.)	One	..	One
Assistant Adviser (Homoeo.)	One	One	..
<i>Unani :</i>			
Deputy Adviser (Unani)	One	One	..